# GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO.68 ANSWERED ON 21.07.2025

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### **DENOTIFICATION OF SITES UNDER AMASR ACT, 1958**

#### 68. SHRI VISHWESHWAR HEGDE KAGERI:

Will the Minister of CULTURE be pleased to state:

- (a) the numbers of national monuments identified and listed under the Ancient Monuments and Archaeology Sites and Remains (AMASR) Act, 1958 in Uttara Kannada district, Karnataka;
- (b) whether the Government has received any request from the Member of Parliament or State Government of Karnataka for denotification of three sites viz. Kumta, Hosur, Bedkeni from the said list; and
- (c) if so, the details thereof along with the steps taken/being taken by the Government?

#### **ANSWER**

## THE MINISTER OF CULTURE AND TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) There are 32 monuments and archaeological sites and remains declared as of national importance in district of Uttara Kannada, Karnataka.
- (b) A request has been received from Shri. Vishweshwar Hegde Kegeri, Hon'ble
  - $^{\&}$  Member of Parliament, for de-notification of three monuments namely: (i) The
- Figure of a Tiger opposite the English School at Kumta, (ii) Carved stones near the temple of the Gram at Hosur, and (iii) Stones (Viragals) at Bedkeni.

  Notification/Denotification of Monuments from the list of Centrally Protected Monuments is a continuous process based on the merits of the case.

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